

The Secretary  
Hon'ble Central Electricity Regulatory Commission  
3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building,  
36, Janpath, New Delhi -110001

04.09.2019

Dear Sir,

**Sub: Comments/ suggestions/ objections on the Proposed Framework for Real-Time Market for Electricity dated 06.08.2019 issued by the Central Electricity Regulatory Commission**

**Ref:**

- (1) Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019 dated 06.09.2019 issued by the Central Electricity Regulatory Commission,
- (2) Draft Central Electricity Regulatory Commission (Power Market) (Second Amendment) Regulations, 2019 dated 06.09.2019 issued by the Central Electricity Regulatory Commission,
- (3) Draft Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019 dated 06.09.2019,
- (4) Explanatory Memorandum (Real-Time Markets for Electricity); and
- (5) Public notice dated 06.08.2019 given under Section 178(3) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/ suggestions/ objections from the stakeholders and interested persons on the aforesaid Draft Regulations.

We would like to thank the Hon'ble Commission for providing us the opportunity to provide our comments/ suggestions/ objections on the proposed framework for Real-Time Market for Electricity.

At the outset, Statkraft appreciates the draft regulations which aim to re-design the intraday market mechanisms by the way of creating a Market platform for trade of energy closer to the delivery of power in real time.

We request the Hon'ble commission to consider the following comments/inputs as a part of finalizing the proposed framework:

